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## Phoney trust collecting money by inciting communal passions

1110. SHRI CHIMANBHAI MEHTA: SHRI SARADA MOHANTY; SHRI SOM PAL: SHRIMATI MIRA DAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the report in the Indian Express of January 2, 1993. captioned "Conman make hay as nation smoulders"; reporting a Phoney trust of Madras collecting foreign money by inciting communal passion from the Muslim World citing sketchy stories of atrocities on minorities in India in the wake of Ayodhya incidents of 6th December, 1992; and
- (b) if so, what deterrent steps have been taken by Government against such trusts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) The State Government have been requested to take necessary action in the matter.

#### Communal Disturbances in Mewat, Haryana

#### 1111. SHRI S.S. SURJEWALA;

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that in reaction to Ayodhya incident a large number of religious places of both the communities were demolished in the Mewat Region of Haryana, if so, the details thereof;
- (b) whether the State police and Administration acted belafedly and crowd created vandalism and disturbances;
- (c) whether police acted in retaliation; and
- (d) how many people were arrested in the wage of Mewat disturnances and the relief given to the victims

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d) The

mrorination is being collected and will be laid on the Table of the House.

#### **Terrorists in Teral Region**

1112. SHRI MOHD. MASUD KHAN: SHRI SARADA MOHANTY: SHRI SOM PAL: SHRI CHIMANBHAI MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the editorial captioned "New threat to Terai" in the pioneer of 9th February, 1993; and
- (b) if so, whether Government have had any report about the latest terrorists' threat in Terai; and the alleged collusion between the terrorists operating in Terai and those in Jammu and Kashmir and Punjab, if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Government have seen the news item.

(b) Government is aware of the militant activities in Terai region. Instances have also come to notice about Kashmiri militants being assisted by Punjab militant groups for shelter etc. in their hide-outs in forest areas near the Indo-Nepal border.

#### **Process Platform in Bombay Off Shore**

1113. SHRI ANANT RAM JAISWAL: SHRI P. UPENDRA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the names of the parties who offered tenders separately for technical bids and price bids for the contract of building a process platform in Bombay off-shore:
- (b) what are the rates at which the tenders for technical and price bids were opened and the prices quoted by each party;
  - (c) what were the tender norms of

ONGC before the technical bids opened and whether those norms were changed before the opening of price bids; if so, the details of the change 'and the reasons therefor;

- (d) whether the change in tender norms are aimed at benefiting foreign bidders as against Indian bidders including a PSU; and
- (e) to whom the contract has been awarded?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) to (d) There are a number of process platforms in Bombay off-shore. Process platforms for which contracts have been finalised in the recent past are the NQP, SHG and SHW platforms in the Bombay High field and the Neelam Process Complex in the Neelam field. Contracts for all these platforms were decided on the basis of global tenders in which both Indian as well as foreign bidders were given equal opportunity. If, while processing a tender, any changes are envisaged from the initial conditions, the technically acceptable bidders are given an equal opportunity to revise their prices.

(e) The contracts for the Neelam process complex and NQP process platform were awarded to M/s. Hyundai Heavy Industries, South Korea and for the SHG & SHW process platforms to Ms Daewoo, Korea.

### Gas Flared from Bombay High

#### 1114. DR. BAPU KALDATE: SHRI RAJUBHAI A. PARMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) what are *the* gas fields which are being commercially exploited at present;
- (b) what is the mechanism of prevention of gas flaring at Bombay High and what are the technical requirements;
- (c) what are the reasons for extending gas flaring prevention date

from the year 1995—98 and what is the quantum of gas being flared up at present; and

(d) what are the reasons for flaring up of gas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) In addition to the production of associated gas in oilfields, 25 non associated gas fields in the Western off-shore, Gujarat, Assam, Krishna-Godavari basin and Tripura are presently being produced.

- (b) Creation of adequate compression, dehydration and transportation facilities for gas in the Bombay off-shore region.
- (c) Various projects to prevent flaring of natural gas are being implemented in different regions which are expected to be completed by 1996. The current level of flaring throughout the country is approximately 5 MMSCMD.
- (d) The reasons include lack of facilities mentioned in (b) above. Elsewhere; such as Assam. in inadequate off-take by downstream users also contributes to flaring of associated gas. This flaring also includes unavoidable technical flaring to keep various flares in production installations alive as safety requirement.

# IOC Charged with unfair trade practices

#### 1115. SHRI KRISHNA KUMAR BIRLA: SHRI MENTAY PADMANABHAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Indian Oil Corporation Limited has been accused of indulging in illegal and unfair trade practices in the sale of light diesel Oil from its Mathura refinery;
  - (b) if so, the details thereof;
- (c) whether Government have examined the complaint of the National Council for Civil Liberties;